

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

17. C.P. 35/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.04.2024**

NAME OF THE PARTIES: Vinod Bachubhai Chauhan

VS

Maharana Inn Resorts Pvt Ltd

**Appearance:**

For the Petitioner : Adv. Akash Agarwal a/w Adv. Munaf Virjee

SECTION 241(1)-242(4) OF COMPANIES ACT, 2013

---

**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

The above Company Petition has been filed under Section 241-242 of the Companies Act, 2013. Ld. Counsel for the Petitioner seeks time on the ground that parties are exploring the settlement. At his request, list on **21.05.2024** for reporting settlement.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)